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ITEM NO.14

Court No.7

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).18405/2012

(From the judgement and order dated 06/06/2012 in WA No.79/2012 of The
HIGH COURT OF GUWAHATI ,ASSAM)

MAA BINDA EXPRESS CARRIER AND ANR. Petitioner(s)

VERSUS

NORTHEAST FRONTIER RAILWAY AND ORS. Respondent(s)

(With appln(s) for directions and office report)
(For final disposal)

Date: 06/08/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR
HON'BLE MR. JUSTICE VIKRAMAJIT SEN

For Petitioner(s) Dr. A.M.Singhvi, Sr. Adv.
Mr. C.Mukund, Adv.
Mr. Pankaj Jain, Adv.
Mr. P.V.Saravara Raje, Adv.
Mr. Bijoy Kumar Jain,Adv.

For Respondent(s) Ms. Charu Sarin, Adv.
MS. V.Mohana. Adv.
Mr. Pranay Agarwal, Adv.
Mr. Rajat Mathur, Adv.
Mr. Shreekant N. Terdal,Adv.

UPON hearing counsel the Court made the following
O R D E R

At request, post on 13.08.2013.

|(Shashi Sareen)
|Court Master

|(Veena Kherra)
|Court Master

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